>

Title : Discussion on the motion for consideration of the Statutory Resolution regarding Disapproval of Essential Commodities (Amendment and Validation) Ordinance, 2009 (No. 9 of 2009) and Essential Commodites (Amendment and Validation) Bill, 2009.

MADAM SPEAKER: Hon. Members, Item Nos. 13 and 14 are taken up together. Shri Raju Sheti to move his Statutory Resolution.

श्री राजू शेट्टी (हातकंगले): अध्यक्ष महोदया, मैं प्रस्ताव रखता हूं :

" कि यह सभा राष्ट्रपति द्वारा 21 अक्तूबर, 2009 को प्रख्यापित आवश्यक वस्तु (संशोधन और विधिमान्यकरण) अध्यादेश, 2009 (2009 का संख्यांक 9) का निरनुमोदन करती है।**"**

MADAM SPEAKER: Hon. Minister to move that the Bill be taken into consideration.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, I beg to move*:

"That the Bill further to amend the Essential Commodities Act, 1955 and to make provisions for validation of certain orders issued by the Central Government determining the price of levy sugar and actions taken under those order and for matters connected therewith be taken into consideration ".

MADAM SPEAKER: Hon. Minister, if you want to speak about the Bill, you can do that.

PROF. K.V. THOMAS: The Government promulgated the Essential Commodities (Amendment and Validation) Ordinance, 2009 on 21st October, 2009 to amend the Essential Commodities Act, 1955 and to make provisions for validation of certain

*Moved with the recommendation of the President.

orders issued by the Central Government determining the price of levy sugar and action taken under those orders.

The Supreme Court, in several cases decided by it in 1996, 1998 and in 1999 upheld the determination of price of levy sugar by the Central Government in respect of the sugar season 1982-83. The Apex Court noted the fact that while determining the price of levy sugar neither the additional price under Clause 5A of the Sugarcane (Control) Order, 1966 nor the mopping up of excess realization were factored in.

However, the Supreme Court in another judgement dated 31st March, 2008 decided that both the additional price paid to the cane growers and the State Advised Price (SAP) or actual price of sugarcane paid should be factored in the computation of price of levy sugar. Thus, there was scope of conflicting interpretations leading to conflicting decisions, as to the factors to be taken into consideration in determining the price of levy sugar.

The judgement of the Supreme Court of 31st March, 2008 would not remain restricted to the parties and interveners to the same and also not limited to the years under consideration in the Court but may have to be extended to all sugar mills for the period from 1980-81 till date. The levy sugar price is the price paid by the Government or its agencies for the levy sugar quota requisitioned by the Government for distribution through the Public Distribution System for weaker sections of the society. The levy sugar quota has been brought down from 70 per cent in the late sixties to ten per cent with effect from 1st March, 2002 up to 30th September, 2009. The mills are allowed to sell balance 90 per cent of production in the open market as non-levy sugar.

As per the decision of the Supreme Court of 31st March, 2008 for refixation of levy sugar price paid earlier, an estimated unbudgeted financial burden of Rs. 14,000 crore over the last 28 years would have been required to be paid to the sugar mills. It is important to note that this would not have benefited the farmers.

Further, without the Ordinance, such higher level of levy sugar prices based on SAP would have been required to be paid to sugar mills perpetually in future. This would have, in turn, also adversely affected the poorer sections who would have to pay higher price for levy sugar procured from the PDS or would have resulted in higher subsidy burden to the Government.

Therefore, it became necessary for the Government to clarify, for certainty and to have a uniform policy, the factors to be taken into consideration for the determination of price of levy sugar. Accordingly, the Ordinance was promulgated which explained the various factors considered in the determination of price of levy sugar. This was also decided to be made effective from 1st October, 1974.

The Central Government also decided to fix a "fair and remunerative price" for sugarcane instead of fixing a Statutory Minimum Price (SMP). The Essential Commodities Act, 1955 has been accordingly amended by the Ordinance with effect from 1st October, 2009. This was not only a mere change in terminology but also involves substantial increase over the SMP, which was usually fixed on the cost alone. The FRP provides for specific margins for risk and profit to the farmers over and above all the costs incurred towards production of sugarcane and its transportation.

Thus, this necessitated amendment of the Sugarcane (Control) Order, 1966 also under which the Central Government fixes the price for sugarcane every year.

The Central Government has fixed the fair and remunerative price for 2009-10 sugar season at Rs. 129.84 per quintal linked to a basic recovery rate of 9.5 per cent. For the first time, the price fixed by the Central Government for sugarcane includes a profit and a risk element, which is about 50.5 per cent higher than the all-India weighted average cost of production of sugarcane and transportation to the mill gate of Rs. 86.27 per quintal. Further, in comparison to the SMP of the previous year, fixed by the Government at Rs.81.18 per quintal escalated to 9.5 per cent recovery, the fair and remunerative price fixed this year effective from 1st October, 2009 is 51 per cent higher.

It is important to inform the august House that the fair and remunerative price fixed by the Central Government under clause 3 (1) of the Sugarcane (Control) Order is a benchmark price, and that as provided in clause 3 (2) of the Sugarcane (Control) Order, sugarcane cannot be sold or purchased at a price lower than the fair and remunerative price fixed by the Central Government. The sugar mills can pay a price higher than the fair and remunerative price as may be agreed to between the sugar mills and the farmers.

It is learnt that the sugar mills in Uttar Pradesh have announced that they would be paying a price of Rs.190 per quintal of sugarcane to the farmers in this year. Similar reports have been received from the other States where crushing of sugarcane has begun which include Maharashtra, Gujarat, Karnataka and Tamil Nadu. It is reported that the mills in the other States are paying between Rs.155 and Rs.210 per quintal of sugarcane this year.

The recent amendment to the Sugarcane (Control) Order, 1966 also introduced a clause 3B in the Sugarcane (Control) Order, under which it was acknowledged that some State Governments fix the State Advised Prices. That clause also provided that the difference between the State Advised Price and the Fair and Remunerative Price will be paid by the State Governments. This provision has given rise to certain misgivings. In order to remove any misgivings, it is proposed to delete this clause altogether. Thank you.

MADAM SPEAKER: Motions moved:

> "That this House disapprove of the Essential Commodities (Amendment and Validation) Ordinance, 2009 (No. 9 of 2009) promulgated by the President on 21 October, 2009. "

> "That the Bill further to amend the Essential Commodities Act, 1955 and to make provisions for validation of certain orders issued by the Central Government determining the price of levy sugar and actions taken under those orders and for matters connected therewith be taken into consideration."

श्री राजू शेट्टी (हातकंगले): महोदया, मैं इस अध्यादेश और बिल का विरोध करने के लिए खड़ा हुआ हूं। मंत्री महोदय ने कहा है कि इसमें न्यूनतम समर्थन मूल्य की

जगह उचित और लाभकारी मूल्य, सिर्फ इतने ही बदलाव के लिए यह अध्यादेश लाए हैं। महोदया, इसमें गन्ने किसानों को लूटने की बहुत बड़ी साजिश की गई है। शुगर केन कंट्रोल आर्डर 1966 में जो बदलाव होने वाले हैं, उन बदलावों के कारण गन्ना किसानों को जो कानूनी स्पोर्ट मिलती थी, वह नहीं मिलेगी।

13.50 hrs.

(Shri Francisco Cosme Sardinha *in the Chair*)

सभापति महोदय, मंत्री महोदय ने अभी अभी कहा कि सुप्रीम कोर्ट के निर्णय के तहत जो 14000 करोड़ रुपये चीनी मिलों को देना है, इसी लिए अध्यादेश लाना पड़ा। जो सुप्रीम कोर्ट का निर्णय है कि 14000 करोड़ रुपये देने हैं, किसको देने हैं, किन चीनी मिलों को देने हैं, उनमें से किसानों को कितने मिलने हैं, इसके बारे में कुछ मालूम नहीं है। उत्तर प्रदेश और महाराष्ट्र यहां तक कि आंध्र प्रदेश, तमिलनाडु, पंजाब और हरियाणा में भी जो चीनी मिलों ने गन्ना उत्पादक किसानों का पैसा डुबोया, जिन्होंने राज्य समर्थित मूल्य नहीं दिया और जो शुगर मिलें अब बंद हो चुकी हैं, उन्हीं मिलों को यह पैसा देना है। उन्होंने किसानों को भी पैसा नहीं दिया है। अगर चीनी मिलों को पैसा मिलता है तो 14000 करोड़ रुपये किसानों को भी मिल सकते हैं। जो शुगर मिलें सुप्रीम कोर्ट में गई, उसका कारण यह था कि राज्य समर्थित मूल्य केन्द्र सरकार के न्यूनतम समर्थन मूल्य से ज्यादा था। अब बीच में जो फासला है, इस फासले के बारे में चीनी मिलें कोर्ट में गई। जो केन्द्र सरकार का समर्थन मूल्य होता है, यही एक बड़ा मजाक है क्योंकि केन्द्र सरकार जो न्यूनतम समर्थन मूल्य डिक्लेअर करती है, वह कृषि मूल्य आयोग की रिकमेंडेशन पर करती है। लेकिन यह कृषि मूल्य आयोग ही एक बहुत बड़ा मजाक हो चुका है। मैं कई बार इस कृषि मूल्य आयोग के सामने गया और किसानों के लागत मूल्य के बारे में सबूतों के साथ गया। लेकिन वहां तो रिकमेंडेशंस होती हैं और सरकार जो चाहती है, वही रिकमेंडेशंस सीएसीपी से सरकार को मिलती है। इस साल मैं कृषि मूल्य आयोग के सामने गया था और गन्ना उत्पादक किसानों के लागत मूल्य के बारे में सारे सबूतों के साथ गया था। मेरे साथ कई राज्यों के किसान प्रतिनिधि भी वहां आए थे। पंजाब और हरियाणा स्टेट गवर्नमेंट की ओर से वहां के शुगर कमिश्नर भी आए थे और शुगर कमिश्नर संधु जी ने मांग रखी कि पंजाब में गन्ने का लागत मूल्य 210 रुपये हैं और उससे ज्यादा न्यूनतम समर्थन मूल्य मिलना चाहिए। पंजाब सरकार की ओर से उन्होंने कहा था लेकिन आखिरकार क्या हुआ कि कृषि मूल्य आयोग से जो सरकार के पास संस्तुति आई, वह 125 रुपये की थी। एक साल में चार बार हरेक तरीके से सिफारिशें आई। मैं आपको यह बताना चाहता हूं कि वर्ष 2008 में कृषि मूल्य आयोग ने जो पहली सिफारिश की थी, वह 18.18 रुपये की थी। बाद में मार्च 2008 में उन्होंने एक सप्लीमेंट्री दी। उसमें कृषि मूल्य आयोग ने 155 रुपये की सिफारिश कर दी और उस वक्त कृषि मूल्य आयोग ने एक नोट भी दिया था कि अगर गन्ने का समर्थन मूल्य नहीं बढ़ाएंगे तो आगे देश में गन्ने की कमी हो सकती है और देश में चीनी की बहुत बड़ी कमी होने वाली है।

उस वक्त गेंहू और धान का समर्थन मूल्य बढ़ाया गया था। गन्ने का समर्थन मूल्य नहीं बढ़ाने के कारण किसान धान और गेंहू की तरफ डाइवर्ट हो जाएंगे। किसान गन्ना बोना कम कर देंगे जिससे देश के सामने संकट आ जाएगा। मार्च 2008 में रिकमेंडेशन आई थी लेकिन सरकार ने कुछ नहीं सुना । कृषि मंत्री महोदय ने भी इस बारे में कुछ नहीं किया। अगले साल हम सीएसीपी के सामने गए तब कृषि मूल्य आयोग के अध्यक्ष बदल गए थे और महेंद्र कुमार देव आ गए थे। उन्होंने 125 रुपए की रिकमेंडेशन दी थी। हमने फिर से कृषि मूल्य आयोग के सामने प्रस्ताव रखा कि किसानों का लागत मूल्य 170 रुपए से ज्यादा हो रहा है और अगर किसानों को इससे कम न्यूनतम समर्थन मूल्य मिलेगा तो वे गन्ना नहीं बोएंगे। वही हुआ जो नहीं होना चाहिए था। एक तरफ सरकार चीनी एक्पोर्ट करती रही और दूसरा देश में गन्ने का क्षेत्र कम होता गया जिसके कारण नौबत यहां तक आ गई कि फरवरी 2009 में चीनी एक्सपोर्ट बंद करना पड़ा और जुलाई में सरकार को चीनी इम्पोर्ट करनी पड़ी।

महोदय, आज मार्किट में चीनी का भाव बढ़ता जा रहा है, इसका कारण यही है कि समय पर गन्ने का समर्थन मूल्य नहीं बढ़ाया गया जिससे चीनी का उत्पादन घट गया और दाम बढ़ता गया। अब इम्पोर्ट की गई रॉ शुगर रिफाइन करने के बाद 40 रुपए से कम में नहीं बेची जा सकती। अगर 2008 में गन्ना उत्पादक किसानों के लिए गन्ने का समर्थन मूल्य बढ़ा दिया जाता तो यह नौबत नहीं आती। इसके कारण गन्ना उत्पादक किसानों का करोड़ों रुपए का नुकसान हुआ और किसानों ने गन्ना बोना कम कर दिया। सरकार कह रही है कि चीनी मिलों को 14,000 करोड़ रुपए देने हैं इसलिए यह अध्यादेश निकालना पड़ा। चीनी मिलों को इतनी बड़ी रकम मिलने वाली है लेकिन चीनी मिलें इसके बारे में कुछ बोलने के लिए तैयार नहीं हैं। किसान इस अध्यादेश को नापसंद कर रहे हैं, विरोध कर रहे हैं जबकि चीनी मिलों को अध्यादेश पारित होने के बाद ये पैसे नहीं मिलने हैं, वे विरोध नहीं कर रहे हैं। इसका एक ही कारण है कि अध्यादेश पारित होने के बाद चीनी मिलों को इससे दुगुना फायदा होने वाला है और इसलिए वे विरोध नहीं कर रहे हैं।

14.00 hrs.

सभापति महोदय, चीनी मिलें क्यों नहीं बोल रही हैं, क्योंकि इन्हें बहुत सारा फायदा मिलने वाला है। यह सिर्फ उत्तर प्रदेश की बात नहीं है। वहां एसएमपी और एसएपी होते हैं। लेकिन महाराष्ट्र, कर्नाटक और खासकर साउथ इंडिया में गन्ने की रिकवरी ज्यादा है। न्यूनतम समर्थन मूल्य मिलने के बाद दूसरी किस्त, तीसरी किस्त आदि तरह की किस्तें वहां किसानों को मिलती हैं।

MR. CHAIRMAN : Hon. Member, please sit down. You will continue after this.